

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. Intervention Petition/9/2024 in C.P. (IB)/3500(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- **Strufcon Engineers**
 IN THE MATTER OF
 JM Financial Asset Reconstruction Co Ltd
 V/s
 Shubh Hospitality Pvt Ltd

Section: 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

Intervention Petition 9 of 2024:- Counsel, Pawan Kulkarni appeared for the Applicant, Counsel, Mayank Samuel appeared for the Financial Creditor and Counsel, Vedchetan Patil a/w Adv. Sunayana Kashid appeared for the Corporate Debtor. By consent of the parties list this matter on **30.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)